

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 322

Cont.P-14/2023 CA-41/2023

In

CP-3(ND)/2023

IN THE MATTER OF:

M/s. Rajiv Kumar Channa

Vs

Uniface Promoters Pvt Ltd & Ors

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 59 & 241- 242 of Comp. Act, 2013

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Yogesh Jagia, Advocate in CA-41/2023.

For the Respondent: Mr. Rishabh Jain, Advocate in CA-41/2023.

Mr. Akshay Goel, Mr. Rakesh Patel & Mr. Harsh Jadon, Advs.
for Respondent No. 4 in Con P-14/2023.

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-41/2023:-

Heard the submissions made by Mr. Yogesh Jagia, Learned Counsel appearing for the Applicant and Mr. Rishabh Jain, Learned Counsel appearing for the Respondent.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **10.06.2024** for compliance.

Cont.P-14/2023:-

This application be listed after pronouncement of order in CA-41/2023.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**